

given in the statement attached (See below).

(c) and (d) The Establishment of new dispensaries depends *inter-alia* on the overall availability of resources and the

largest concentration of Central Government Servants without existing CGHS coverage, where needs can be catered for within the outlay for the current year and the VIIIth Plan. The proposals are under examination.

#### Statement

S. No.	Name of Places	No. of Central Government Employees residing within a radius of 3 kms. as informed by the respective Resident Welfare Associations.
1	<b>Delhi</b>	
	(a) Shalimar Bagh	2000-2500
	(b) Anand Vihar	(List not received)
	(c) Dilshad Garden	2000-2500
	(d) Vasant Vihar	2600 (approximately)
	(e) Mayur Vihar, Phase-II	163
	(f) Rohini	193
	(g) Jharoda Kalan (Police Training School)	2000-2500
2	<b>Haryana</b>	
	(a) Gurgaon (for one more dispensary)	(List not received))
	(b) Faridabad (for one more dispensary)	} 1456
	(c) Ballabhgarh	
3	<b>Uttar Pradesh</b>	
	(a) Ghaziabad (for one more Dispensary)	} 4500
	(b) Sahibabad	
	(c) Noida	2000

#### Implementation of recommendation of IV Pay Commission

3847. DR. BALDEV PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the staff of the Government-funded Projects of the Family Planning Association of India, New Delhi

Branch, still continue to get the III Pay Commission scales of pay, and they have not been granted the admissible Stagnation Increment;

(b) what are the reasons for not granting them nine instalments of additional dearness allowance sanctioned by Government between 1st June, 1984 and 1st April, 1986; and

(c) by when the stagnation increment and arrears of additional D.A. are likely to be paid and the revised pay scales as recommended by the IV Pay Commission are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) Yes, Sir. However, as the applicability of the III Pay Commission's pay scales to such staff has been held in objection by the Audit authorities, the stagnation increment could not be paid.

(b) All the employees of Government funded Projects are in receipt of D.A./A.D.A. sanctioned by Government upto and for 1-4-1986.

(c) The matter regarding the stagnation increment, arrears of D.A. beyond 1-4-1986 and admissibility of revised pay scales as per IV Pay Commission's recommendations is presently sub judice in the Delhi High Court.

#### परिचर्या स्नातकों की नियुक्ति के लिए भर्ती नियम

3848. श्रीमती सत्या बहिन : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी अस्पतालों में परिचर्या स्नातकों/स्नातकोत्तर उम्मीदवारों की नियुक्ति और पदोन्नति के सम्बन्ध में भर्ती नियमों में कोई व्यवस्था नहीं है ;

(ख) यदि हाँ, तो इसके क्या कारण हैं और क्या सरकार उन्हें पदोन्नति के अवसर प्रदान करने के लिए इन नियमों में कोई संशोधन करने पर विचार कर रही है ;

(ग) पिछले पांच वर्षों के दौरान लेडी हाउस मेडिकल कॉलेज और इससे सम्बद्ध अस्पताल में परिचर्या कार्य से जुड़े कर्मचारियों की पदोन्नति सम्बन्धी ब्यौरा क्या है ;

(घ) इस अस्पताल में परिचर्या कार्य से जुड़े कर्मचारियों के पदनाम और वेतनमान क्या हैं; और

(ङ) इस अस्पताल में नियोजित परिचर्या स्नातक/स्नातकोत्तर उम्मीदवारों की बजाय कम योग्य व्यक्तियों को पदोन्नत करने के क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती डी० के० तारा बेबी सिद्धार्थ) : (क) और (ख) प्रत्येक अस्पताल के अलग-अलग भर्ती नियम हैं। तथापि, कार्य की अपेक्षाओं के अनुसार जहाँ कहीं भी आवश्यक हो भर्ती नियमों में नर्सिंग स्नातकों/स्नातकोत्तरों को नियुक्त करने का प्रावधान है।

(ग) पदोन्नतियों को दर्शाने वाला एक विवरण संलग्न है (नीचे देखिए)।

(घ) ब्यौरा इस प्रकार है :—

क्रम सं०	पदनाम	वेतनमान
1.	मुख्य नर्सिंग अधिकारी	3000-4500
2.	नर्सिंग सुपरिटेण्डेंट	2200-4000
3.	उप नर्सिंग सुपरिटेण्डेंट	2000-3500
4.	सहायक नर्सिंग सुपरिटेण्डेंट	2000-3200
5.	नर्सिंग सिस्टर	1640-2900
6.	स्टाफ नर्स	1400-2600
7.	प्रधान ट्यूटर	2200-4000
8.	सीनियर ट्यूटर	2000-3500
9.	सिस्टर ट्यूटर	2000-3200
10.	नवनिर्देशक	1640-2900